

National Company Law Tribunal

Allahabad Bench


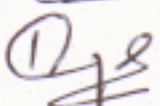
CP NO. 1/2015

CANO. 2/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

NAME OF THE COMPANY: Shanti Coils & Refrigerators Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 391/394 of the companies Act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Dhananjay Awasthi	Advocate	Retiree	
2.	Krishna Dev Vyas	Adv.	ROC/OL	

CP No. 1/2015 with CA No. 2/2016

Shri Dhananjay Awasthi, Advocate for the petitioner Company. Shri Krishna Dev Vyas, the Central Govt. Standing Counsel representing the officiating O.L, Uttakhand as well as Kanpur.

The petitioner now files a Reply-cum-Supplementary Affidavit in response to the observation/comments of the Regional Director as such made in his representation affidavit.

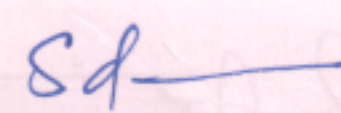
The Registrar of the Company, Kanpur as being officiating O.L of the State of Uttrakhand also file its report, which is taken on record.

As, the counsel for both parties are agreed to that, there is no serious kind of objection for sanction of proposed Company Scheme. The learned CGSC further reports such that there seems no kind of serious irregularity, which create bar for sanction of the proposed Company Scheme.

Therefore, we are of the view, that sanction of the proposed Company Scheme can be considered on its merit. Arguments of both counsel are heard, the order is reserved.

Date: 04.12.2017

Typed By;  
Jyoti

  
Shri H.P. Chaturvedi,  
Member (Judicial)